

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3913
TO BE ANSWERED ON 9TH DECEMBER, 2016**

MIXING FRUIT JUICE IN COLD DRINKS

3913. SHRI VIRENDER KASHYAP:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to promote mixing of fruit juices in soft drinks so as to benefit the fruit growers and also to get a healthy drink to the people;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(ANUPRIYA PATEL)**

(a) to (c): Standards for mixing of fruit juices in aerated drinks, have been prescribed under sub-regulation 2.3.30 (Carbonated Fruit Beverages or Fruit Drinks) and sub-regulation 2.10.6 (Beverages Non-Alcoholic-Carbonated) of the Food Safety & Standards (Food Products Standards and Food Additives) Regulations, 2011. The aforesaid sub-regulation, as amended, provides that if the quantity of fruit juice is below 10.0 per cent but not less than 5.0 per cent (2.5 per cent in case of lime or lemon), the product is called “carbonated beverage with fruit juice” and in such cases, the requirement of Total Soluble Solids shall not apply. The quantity of fruit juice is required to be declared on the label.

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